NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH GUWAHATI

IA No.24/GB/2021 IN C.P. (IB)No.03/GB/2020

Coram:

Hon'ble Shri H. V. Subba Rao, Member (J): Hearing through Hon'ble Shri Prasanta Kumar Mohanty, Member (T): Video Conference

ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.08.2021

Name of the Company: Mr. Kamal Agarwal, RP

V/s

Potential Coaching Institute Pvt. Ltd. & others

Section of the Companies Act: Under Section 45 of IBC, 2016 read with rule 11 of

NCLT Rules, 2016.

S. NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

MR. KAMAL AGARWAL RP in person Present in
 MS. NEELU JOSHI Advocate Respondent-1 Video
 MR. BIKASH SARMA Advocate CD Conference

<u>O R D E R</u> Date of Order: 13.08.2021

The matter is taken up for hearing through Video Conferencing. Mr. Kamal Agarwal, RP is present in person and the Respondent No.1 is represented by the learned Counsel Ms. Neelu Joshi and the CD is also represented by the learned Counsel Mr. Bikash Sarma. Heard both the sides.

2. The Petitioner has submitted that both the Respondents are not co-operating and not giving any information/documents to the RP to complete the process. On the other hand, the Respondents have submitted that they are co-operating with the RP. The Respondents are directed to supply the papers required by the RP within 7

days from today for completion of Transaction Audit without further loss of time. If they are not able to supply all papers/information sought for by the RP, they are directed to file an Affidavit to this effect. Copy of the replies to be filed by the Respondents are to be given to the Petitioner.

3. List the matter on 01.09.2021.

Sd/(Prasanta Kumar Mohanty)
Member (Technical)
& Adjudicating Authority
/Deka-13.08.2021/

Sd/-(H. V. Subba Rao) Member (Judicial) & Adjudicating Authority